

MR. SPEAKER : Now will you keep quiet ?

(Interruptions)**

MR. SPEAKER : No, they will not reply.

श्री राम विलास पासवान (हाजीपुर) : मैंने एक नोटिस दिया है स्मर्गलिंग आफ आर्म्ज फ्राम फारेन कंट्रीज

MR. SPEAKER : It is under my consideration.

श्री राम विलास पासवान : माननीय होम मिनिस्टर ने राज्य सभा में कहा था ..

MR. SPEAKER : I am not concerned with the Rajya Sabha. I am concerned with my House and my Rules.

श्री भंगल राम प्रेमी (बिजनौर) : इस शताब्दी का सोलह लाख रुपये का घोटाला मैंने पकड़ा था। आप वह एक करोड़ तक पहुंच गया है.....

अध्यक्ष महोदय : आप मेरे पास आ जाएं ।

श्री भंगल राम प्रेमी : इस मामले की अबहेलना हो रही है । मैं कल से भूख हड़ताल करने जा रहा हूँ ।

अध्यक्ष महोदय : आप मुझे दे दीजिए ।

श्री जगपाल सिंह (हरिद्वार) : जब इस सदन का एक माननीय सदस्य हंगर स्ट्राइक पर जा रहा हो तो**

अध्यक्ष महोदय : नाट एलाउड ।

(व्यवधान)**

अध्यक्ष महोदय : मेरी बात तो सुनते नहीं, मैं क्यों सुनूँ ।

(व्यवधान) **

MR. SPEAKER : Not allowed. You give me notice.

(Interruptions)**

MR. SPEAKER : I have given my ruling.

(Interruptions)**

MR. SPEAKER : Nothing is allowed.

(Interruptions)**

अध्यक्ष महोदय : आपकी बात मैं सुन लूंगा। अभी प्रेमी जी की बात कर रहा था। मैं यह कह रहा था कि आप मेरे से आकर बात कर लें और मुझे आप समझा दें तो सोचूंगा। आपने मुझे कहने ही नहीं दिया मेरे पास आ जाओ, मुझे समझा दो ।

12.08 hrs.

PAPERS LAID ON THE TABLE

Notifications under Essential Commodities Act, Indian Electricity Act, Review on and Report of Indian Petrochemicals Corporation, Ltd., for 1982-83, of Biceco Lowrie Ltd., Calcutta for 1981-82, etc.

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : I beg to lay on the Table :—

- (1) A copy of the High Speed Diesel Oil and Light Diesel Oil (Restriction on Use) (Amendment) Order, 1983 (Hindi and English versions) published in Notification No.

G.S.R. 559 in Gazette of India dated the 30th July, 1983 under sub-section (6) of section (3) of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—7059/83.]

(2) A copy of the Indian Electricity (Amendment) Rules 1983 (Hindi and English versions) published in Notification No. G.S.R. 512 in Gazette of India dated the 16th July, 1983 under sub-section (3) of section 38 of the Indian Electricity Act, 1910 together with an explanatory statement. [Placed in Library. See No. LT—7060/83.]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) Review by the Government on the working on the working of the Indian Petrochemicals Corporation Limited for the year 1982-83.

(ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—7061/83.]

(b) (i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1981-82.

(ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (3) above.

(5) A statement (Hindi and English versions) of Objectives and Obligations of the Indian Petrochemicals Corporation Limited. [Placed in Library. See No. LT—7062/83.]

Notification under Mines Act and Report of Court of Inquiry into Causes of accident into the Topa Coalfields, Hazaribagh (Bihar)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : I beg to lay on the Table—

(1) A copy of the Oil Mines Regulations, 1983 (Hindi and English versions) published in Notification No. S.O. 778(E) in Gazette of India dated the 27th October, 1983 under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT—7063/83.]

(2) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the causes of accident into the Topa coalfields, Hazaribagh district (Bihar) on 16th July, 1982. [Placed in Library. See No. LT—7064/83.]

Notification under Indian Telegraph Act and Profit and Loss Account etc. of Tele-Communication Branch of Posts for 1981-82

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : I beg to lay on the Table—

(1) A copy of the Indian Telegraph (Ninth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 807(E) in Gazette of India dated the 28th October, 1983